Under UIDSSMT Sub-Mission of JNNURM, Rs. 20891.13 lakh has been committed as Additional Central Assistance (ACA) for eleven projects approved for various Towns/Cities, out of which Rs. 10674.38 lakh has been released for utilization for the projects.

Sanctioning of renewal energy projects

2773. SHRI RAJIV PRATAP RUDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details along with budgetary provisions of total number of renewal energy projects being sanctioned till December, 2011 under the Urban Infrastructure and Governance (UIG) Urban Infrastructure Development Scheme for Small and Medium Towns and (UIDSSMT) and Jawaharlal Nehru National Urban Renewal Mission (JNNURM);
 - (b) how many of them have been completed till March, 2012; and
- (c) whether there is a lack of budgetary provision for completion of renewal energy projects during mission period of JNNURM?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No projects on renewal energy have been sanctioned being an inadmissible component under Jawaharlal Nehru National Urban Renewal Mission (JNNURM).

(b) and (c) Does not arise in view of the above.

JNNURM Phase-II projects trailing for funds

2774. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is fact that the prestigious projects of Union Government aimed at urbanizing the country Jawaharlal Nehru National Urban Renewal Mission (JNNURM) is trailing for funds for its phase-II projects;
- (b) whether it is also a fact that Planning Commission is against the projects;
 - (c) if so, the details thereof; and

(d) the steps being taken by the Ministry for satisfying the Planning Commission for releasing funds?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (d) Consultations with concerned Ministries/Departments and other stake holders and other laid down procedures are followed before formulating any Government scheme. Final decision on the strategy and initiatives for the phase-II of JNNURM has not been taken.

Status and functioning of Kendriya Bhandar

2775. SHRI RANBIR SINGH PARJAPATI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether, as per Ministry of Urban Development OM No. 17011/1/2005-Pol.II dated 3.5.2012, it was considered by CCA on 26.10.2005 that Kendriya Bhandar is now no longer a welfare project for the Central Government employees;
- (b) whether DOP&T has furnished the status and present functioning of Kendriya Bhandar, if so the details thereof;
- (c) the reasons for allowing employees of the Ministry to hold an elective office in Kendriya Bhandar when it is now no more a welfare project as per CCA decision dated 26.10.2005; and
- (d) the action taken to direct employees to stop participating in the activities of Kendriya Bhandar?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Yes, Sir.

(b) Yes, Sir

- (i) Kendriya Bhandar is registered as a Multi-State Co-operative Society with effect from 08.09.2000 under the Multi-State Co-operative Society Act. It is governed by Multi-State Co-operative Society Act and Kendriya Bhandar's bye-laws in consonance of this Act. The ultimate authority of a Multi-State Co-operative Society rest in the general body of its members.
- (ii) The Board of Kendriya Bhandar consists of 14 Directors including Chairperson (Elected), Government nominated Directors (3), Managing Director and Co-opted Director (1) from workers union of Kendriya Bhandar. As per bye-laws 22(1), the Board made provision for regulating appointment of employees and their service